

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 380/MP/2019 and IA No. 83/2019

Subject : Petition under Section 29(5), 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 6.4.2(c)(iii), 7(1) and 7(3) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 seeking directions for shifting of Control Area from Eastern Load Despatch Centre to Odisha State Load Despatch Centre and operating the bus coupler between Petitioner's 2 × 660 MW Units (viz. Units 3 and 44) in closed condition for the common bus mode operation.

Petitioner : Odisha Power Generation Corporation Limited (OPGCL)

Respondents : State Load Despatch Centre, Odisha and Ors.

Petition No. 334/MP/2019

Subject : Non-compliance of Section 29 of the Electricity Act, 2003, Regulation 2.3.1 (5), 2.3.1(6) and 2.3.1(7) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 and Regulation 8(6) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Regulation 6 and Regulation 8 of the Central Electricity Authority (Grid Standards) Regulations, 2010 with Regulation 1.5 of the Indian Electricity Grid Code, Section 29(6) and Section 142 of the Electricity Act, 2003.

Petitioner : Eastern Regional Load Despatch Centre (ERLDC)

Respondents : Odisha Power Generation Corporation Limited and Ors.

Date of Hearing : 18.12.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Parties Present : Shri Arjun Agarwal, Advocate, OPGCL
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Arijit Maitra, Advocate, GRIDCO
Shri Anirban Mondal, Advocate, OGPTL



Record of Proceedings

Learned proxy counsel for the Petitioner, Odisha Power Generation Corporation Limited (OPGCL) requested for adjournment due to non-availability of the arguing counsel.

2. Learned counsels for the Respondent, Power Grid Corporation of India Limited (PGCIL) and the Respondent, GRIDCO Limited requested for time to file reply to the Petition.

3. The Commission observed that in pursuance of the directive of the Commission vide Record of Proceedings dated 31.10.2019, OPGCL had convened a meeting with the Respondents to discuss and sort out technical and commercial issues involved in the matters and has submitted record notes of discussion. However, in the said meeting, none was present on behalf of Central Electricity Authority (CEA) as its comments are vital on the subject matter. Accordingly, the Commission directed CEA to convene a meeting with the GRIDCO, ERLDC, ERPC, PGCIL, OPGCL and any other stakeholders as it may deem fit to discuss and sort out the technical and commercial issues involved therein and to submit report in this regard, by 15.1.2020.

4. Based on the request for the learned counsels for the Respondents PGCIL and GRIDCO, the Commission directed the Respondents to file their replies, by 2.1.2020 with an advance copy to the Petitioner who may file its rejoinder, if any on or before 10.1.2020.

5. The Petitions shall be listed for hearing after receipt of outcome of the meeting for which notices will be issued separately.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

